

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5410
ANSWERED ON:27.04.2015
CSR FOR TRIBALS
Meena Shri Harish Chandra

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has given any suggestion or issued any guidelines to the Private sector in the country to help Scheduled Tribes (STs) under the Corporate Social Responsibility (CSR);
- (b) if so, the details thereof and the response of the private sectors thereto; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): The Ministry of Tribal Affairs have not given any suggestion or issued any guidelines to the private sector with regard to the Corporate Social Responsibility. However, Section 135 of the Companies Act, 2013 contains CSR provisions of the Act, Schedule VII to the Act enlists the activities to be undertaken by the Companies. The Companies (Corporate Social Responsibility Policy) Rules, 2014 specifies the principles for implementation of CSR policy by Companies. Item no.(viii) of Schedule VII of the Act, includes contribution to any other fund set up by the Central Government for socio-economic development and relief and welfare of the Scheduled Castes, the Scheduled Tribes, other backward classes, minorities and women as an eligible activity to be undertaken as CSR by companies.

(b)&(c): Does not arise in view of (a) above.